

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.247/TL/2022

Subject : Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Neemuch Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Neemuch Transmission Limited (NTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 27 Ors.

Petition No.248/AT/2022

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Neemuch Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Neemuch Transmission Limited (NTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 27 Ors.

Date of Hearing : 25.11.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Pankaj Pandey, NTL
Shri V.C. Sekhar, NTL
Shri Mani Kumar, NTL
Shri Swapnil Verma, CTUIL
Shri Bhaskar Wagh, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present petitions have been filed for grant of the transmission licence to the Petitioner for establishing the 'Transmission System for Evacuation of Power from Neemuch SEZ' ('the Project') and for adoption of transmission charges discovered pursuant to the competitive bidding process in respect of the Project. The representative of the Petitioner further submitted that pursuant to the competitive bidding process conducted by the Bid Process Coordinator, namely REC Power Development and Consultancy Limited, Power Grid Corporation of India Limited emerged as the successful bidder and consequently, acquired the Petitioner company on 24.8.2022. He submitted that the Petitioner has



complied with all the requirements for grant of transmission licence, and CTUIL has recommended for grant of transmission licence to the Petitioner. The representative of the Petitioner submitted that in accordance with the directions given by the Commission vide Record of Proceedings for the hearing dated 13.10.2022, the Petitioner has impleaded the beneficiaries of Northern & Western Regions (as per the details provided by CTUIL) as parties to the Petitions and has filed a revised memo of parties. However, no response has been received from any of the beneficiaries of Northern Region and Western Region. The representative of the Petitioner added that subsequent to filing of the present Petitions, the name of the Petitioner company has been changed to 'POWERGRID Neemuch Transmission System Limited' and the Petitioner has placed on record the 'Certificate of Incorporation pursuant to the Change of Name' dated 17.10.2022 as issued by the Registrar of Companies, Delhi.

2. In response to the specific query of the Commission regarding status of Neemuch Solar Park and generation therein, the representative of CTUIL submitted that LTA application has already been received for Neemuch PS and as per the recent meeting conducted by CTUIL, they have indicated its schedule as August, 2023. The representative of CTUIL sought liberty to place on record the minutes of the aforesaid meeting.

3. The representative of the Petitioner submitted that the Scheduled Commercial Operation Date of the Project to be implemented by the Petitioner ought to be as specified in the Transmission Service Agreement only (i.e., 18 months from the effective date which works out to 24.2.2024) basis which the Petitioner has placed the necessary EPC contracts. He further submitted that even after a lapse of about 4 months from the effective date, the Petitioner is yet to receive the possession of land for the sub-station which is to be provided by the Solar Park Developer as per RfP documents.

4. The Commission observed that CTUIL should categorically apprise all the concerned with regard to the liability of transmission charges in event of delay in coming up of generation wherein Petitioner has achieved CoD of the project on or before SCoD, then applicable transmission charges shall be payable to the Petitioner for the said delayed period.

5. The Commission inquired CTUIL regarding conductor capacity mentioned in the scope of the transmission elements. CTUIL submitted that alongwith conductor capacity mentioned in the scope of work of the transmission elements, the technical specifications section of RfP documents of the Project also specifies the technical specifications of the conductor viz., configuration and type of conductor, etc. In response to the specific query of the Commission in above regard, the Petitioner submitted that it shall comply with the specification requirements provided in the RfP documents.

6. After hearing the representatives of the Petitioner and CTUIL, the Commission reserved the order in the matters.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**